harassment (i) in the Indian Union territory; and (ii) in the French Indian territories by the (1) officers; and (2) other persons belonging to French Indian territories, from the 1st December, 1952 to end of January, 1953; and

(b) the particulars of protests, if any, lodged against the incidents referred to in part (a) above?

SECRE-THE PARLIAMENTARY MINISTER TARY TO THE PRIME (SHRIMATI LAKSHMI MENON): (a) and (b). During the month of December 1952 and January 1953 one such case has been reported to us in which an - Indian citizen was stoned by some hooligans. As this incident presumably arose out of a strike, no protest was made to the French authorities. Previously many protests have, of course, been made to the French authorities in

incidents. SHRI GOVINDA REDDY: Have the Government received any reply to the

protests made previously?

regard to a large number of other

SHRIMATI LAKSHMI MENON: Yes, from time to time Government have received replies.

SHRI GOVINDA REDDY: Have the French authorities rendered any satisfaction for the incidents that have happened?

SHRIMATI LAKSHMI MENON: Government have received very little satisfaction.

SHRI GOVINDA REDDY: Have the Government of India received any compensation for the loss of properties?

MENON: LAKSHMI SHRIMATI There was no loss of property.

SHRI E. K. IMBICHIBAVA: (Spoke in Malayalam.)

SHRIMATI LAKSHMI MENON: (Spoke in Malayalam.)

KHWAJA INAIT ULLAH: We did not understand either the question or the answer.

MR. CHAIRMAN: You ask her later. We do not follow your conversation.

SHRI P. SUNDARAYYA: That should be translated.

Shrimati LAKSHMI MENON: T could not follow the question and Ι asked him to repeat it. The question is: "Whether such incidents have happened in French Mahe during these 3 years". My answer is: "That does not arise from the question asked today."

SHRI B. GUPTA: What steps does the Prime Minister contemplate to see that these French invaders are expelled from the Indian territories?

MR. CHAIRMAN: It does not require any answer.

NARBADA VALLEY PROJECT

\*69. PROF. G. RANGA: Will the Minister for IRRIGATION AND POWER be pleased to state:

(a) whether it is a fact that an investigation was made for the possibilities of the Narbada Valley Project intended to benefit Baroda. Broach and other areas in Central Gujerat districts; if so when and by which Government it was made;

(b) whether it is a fact that the project if completed is expected to irrigate 18 lakh acres of land most of which have been subjected to periodical famines; and

(c) whether it is a fact that this project has been abandoned; if so, why?

DEPUTY MINISTER Тне FOR PLANNING & IRRIGATION AND POWER (SHRI J. S. L. HATHI): (a) Yes, Sir. At the instance of the Government of Bombay, investigations have been carried out on the Narbada River at Broach, by the Central Water and Power Commission. The work was started in 1948 and completed at the end of 1952.

(b) Yes, Sir.

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(c) The project has not been abandoned The investigations have been completed and preparation of estimates and writing of the project report are in hand.

PROF G RANGA Do Government propose to keep this under their active consideration and then take it up as soon as the estimates get ready and then provide the necessary funds?

SHRI J. S L HATHI After the project report is written and the estimates are made, the Government can consider whether it can be taken up immediately or at what time it can be taken up

> INTERNATIONAL BANK LOAN FOR DAMODAR VALLEY PROJECT

\*70 SHRI B RATH: Will the Minister for IRRIGATION AND POWER be pleased to state

(a) the amount advanced by the International Bank recently as loan towards the construction of the Damodar Valley Project and the terms on which and the specific purpose for which the loan has been advanced; and

(b) whether the rate of interest charged on this loan is the same as that charged on earlier loans advanced for the same purpose?

THE DEPUTY MINISTER FOR PLANNING & IRRIGATION AND POWER (SHRI J S L HATHI): (a) The second loan recently advanced by the International Bank for Reconstruction and Development for the Damodar Valley Corporation amounted to 19 5 million dollars A copy each of the loan agreement between India and the Bank and of the project agreement between the Damodar Valley Corporation and the Bank, are laid on the Table of the House, these documents give the terms and the specific purpose for which the loan has been advanced [See Appendix IV, Annexure Nos. 30 and 31)

(b) No Sir, it is slightly higher

Shri B. RATH Sir, may I know what is the purpose for which this special commitment charge of  $\frac{1}{2}$  per cent will be given?

SHRI J S. L HATH Special purpose?

SHRI B RATH I mean the special commitment charge of  $\frac{1}{2}$  per cent

SHRI J. S L HATHI. If the money is not drawn by the particular date they have to keep it in reserve for us

SHRI B RATH That is for the commitment purpose But my question is what is the special commitment charge for which this  $\frac{1}{2}$  per cent will be given? The rate of commitment charge you propose to give is  $\frac{2}{3}$  per cent. And then you have the rate of interest at 4 7/8 per cent. But what is this special commitment charge for which you give  $\frac{1}{2}$ per cent? I refer to section 2 05.

SHRI J. S L HATHI: So far as I understand it, that commitment charge is to be paid for the purpose that the Bank has to keep that money for us in reserve and if we do not take it, we have to pay this charge.

SHRI B RATH Then what for 1s the commitment charge given?

SHRI J. S. L HATHI: I require notice for that.

SHRI B RATH. What is it, Sir? A statement is laid on the Table and he requires notice to answer a supplementary question based on that very statement. The commitment charge is there referred to in section 2 03.

 $M_R$  CHAIRMAN. Yes,  $\frac{3}{4}$  of 1 per cent per annum is specified as the rate of commitment charge. And about special commitment

SHRI B RATH. Special commitment is mentioned in section 2 05, Sir They say it "shall be at the rate of one-half of one per cent per annum on the principal amount of any such special commitment outstanding"